



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ५९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Universities (Amendment) Act, 2011 (Mah. Act No. XVI of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVI OF 2011.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 21st April 2011.)

An Act further to amend the Maharashtra Universities Act, 1994.

WHEREAS both Houses of the State Legislature were not in session ;

Mah. XXXV of 1994. AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Universities Act, Mah. 1994, for the purposes hereinafter appearing ; and, therefore, Ord. IV of 2011. promulgated the Maharashtra Universities (Amendment) Ordinance, 2011, on the 14th February 2011;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Universities (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 14th February 2011.

Amendment
of section
82 of Mah.
XXXV of
1994.

2. In section 82 of the Maharashtra Universities Act, 1994 (hereinafter referred to as "the principal Act"),—

Mah.
XXXV
of
1994.

(a) in sub-section (4), for the words "on or before the last day of December of the year" the words "on or before the first day of May of the year" shall be substituted;

(b) in sub-section (5), in the second proviso,—

(i) for the words and figures "academic year 2001-2002" the words and figures "academic year 2011-2012" shall be substituted;

(ii) for the words and figures "on or before 15th July of the year" the words and figures "on or before 15th June of the year" shall be substituted.

Repeal of
Mah. Ord.
IV of 2011
and saving.

3. (1) The Maharashtra Universities (Amendment) Ordinance, 2011, is hereby repealed.

Mah.
Ord.
IV of
2011.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.